

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No.140/MP/2022

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 111, 113 and 119 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking compliance of the orders dated 1.10.2014 and 19.2.2016 passed in Petition No. 53/MP/2012 and 462/MP/2016 and/or Section 142 of the Electricity Act, 2003.
- Date of Hearing : 25.4.2023
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : NTPC – SAIL Power Company Private Limited (NSPCPL)
- Respondents : Chhattisgarh State Load Despatch Centre (CSLDC) and Anr.
- Parties Present : Shri Venkatesh, Advocate, NSPCPL
Shri Jatin Ghuliani, Advocate, NSPCPL
Ms. Neha Jain, Advocate, NSPCPL
Shri Dilip Kumar Tiwari, NSPCPL
Shri Pradeep Mishra, Advocate, CSLDC
Shri Alok Mishra, WRLDC

Record of Proceedings

At the outset, learned counsel for the Respondent, Chhattisgarh State Load Despatch Centre prayed for additional time to file its reply. Considering the request of learned counsel for the Respondent, the Commission permitted the Respondent to file its reply within two weeks with copy to the Petitioner who may file its rejoinder, if any, within two weeks.

2. The Commission directed the Petitioner to submit on affidavit within two weeks the quantum of Inter-State Power as well as Intra-State Power out of the total 500 MW along with detail of its beneficiaries, for the period from 22.4.2009 to 31.7.2011 during which scheduling and energy accounting was being done by the CSSLDC.

3. The Petition shall be listed for hearing on 21.7.2023.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

